

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. NO. 1048/95

M.A. No. 1583/95

New Delhi, this the 10th day of July, 1995

Hon'ble Shri J.P. Sharma, Member (J)

1. Shri Jagmohan Singh Sandhu,
s/o Shri Charan Singh Sandhu,
Q.No.534, Block-8,
Lodhi Colony, New Delhi.
2. Shri Charan Singh Sandhu,
s/o Shri Wattan Singh Sandhu,
Q.No.534, Block No.8,
Lodhi Colony, New Delhi.

... Applicants.

By Advocate: None

Vs.

1. Union of India, through the
Secretary to Govt. of India,
Ministry of Urban Development,
Nirmān Bhavan, New Delhi.
2. The Director Estate,
Ministry of Urban Development,
Nirman Bhavan,
New Delhi.
3. The Director General,
Directorate of Standardisation,
Ministry of Defence,
J-Block, DHQ P.O.,
New Delhi.
4. The Ministry of Railways
through its Secretary,
Rail Bhavan, New Delhi.

... respondents

O R D E R (ORAL)

This case came before me earlier on 27.6.95.

The relief prayed for is that in order to support the
retiree family higher type of accommodation be allotted
than what is the entitlement of applicant which is not
permissible under law. The case was adjourned for today.

(4)

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None is present. It appears that the applicant
is not at all interested in purusing the matter.

The application is therefore dismissed.

J. P. Sharma
(J. P. SHARMA)
MEMBER (J)

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